

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A 408/93 in OA 1761/88

New Delhi this the 2nd day of December, 1993.  
HON'BLE MR J.P. SHARMA, MEMBER (J)  
HON'BLE MR B.K. SINGH, MEMBER (A)

Shri Subash Chand,  
S/o Farookh Singh  
C/o 37 Lawyers Chambers  
Supreme Court of India,  
New Delhi. ....Applicant

(By Advocate Shri Jose p. Verghese)

Versus

1. Delhi Administration  
through its Chief Secretary  
Old Secretariat  
Rajpur Road  
Delhi.
2. Commissioner of Police  
Police Headquarters  
I.P. Estates  
NEW DELHI.2 ....Respondents.

(By Advocate Mrs Avnish Ahlawat)

ORDER

(By Hon'ble Shri J.P. Sharma, Member (J)

The review is sought of the Order dated 6.10.93 by which Original Application was partly allowed with certain directions in favour of the applicant, but the relief for grant of back-wages from the date of termination of service dt 20.03.88 till the date of re-instatement within 2 months from the date of the receipt of the copy of judgement was not allowed.

2. The petitioner has sought review on the ground that there are certain precedents of the Tribunal itself wherein case of success, the petitioner in those cases have been granted back wages. Each case

depends on its own facts and circumstances. The allegation of mis-conduct have been of serious nature and the order of removal was set aside only on technical grounds because there are certain precedents in other cases of like nature. A review cannot be granted of a judgement where a detailed reasoning has not been given to reach a particular conclusion.

3. The grounds taken by the petitioner do not show any error apparent on the face of the record nor it is said that any important aspect or evidence has been over-looked. There is no ground for review. The Review Application No.408/93 is, therefore, dismissed.

(B.K. Singh)  
Member(A)

*J. P. Sharma*  
(J.P. Sharma)  
Member(J)

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